

# FORM A

## PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India

(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

### FOR THE ATTENTION OF THE CREDITORS OF JOUELANA CONSTRUCTION PRIVATE LIMITED

1.	Name of Corporate Debtor	Jouelana Construction Private Limited (Earlier known as Gold Star Builders and Developers Private Limited)
2.	Date of incorporation of corporate debtor	10 <sup>th</sup> January, 2008
3.	Authority under which corporate debtor is incorporated / registered	ROC- Mumbai, Maharashtra
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45300MH2008PTC177709
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 8, Western Industrial Estate, Cepz, Opp. Seepz Main Gate, MIDC, Andheri (East), Mumbai, Maharashtra-400093, India
6.	Insolvency commencement date in respect of corporate debtor	Date of Order – 18 <sup>th</sup> March, 2025 (Downloaded from NCLT website)
7.	Estimated date of closure of insolvency resolution process	14 <sup>th</sup> September, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Debi Prasanna Sarangi IBBI/IPA-002/IP-N00158/2017-2018/10405
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Office No. 125, Bhoomi Mall, Plot No. 9, Sector-15, CBD Belapur, Navi Mumbai, Maharashtra-400614 Email: <a href="mailto:debi.sarangi@judilegalcombine.com">debi.sarangi@judilegalcombine.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 125, Bhoomi Mall, Plot No. 9, Sector-15, CBD Belapur, Navi Mumbai, Maharashtra-400614 Email: <a href="mailto:rp.jcpl7@gmail.com">rp.jcpl7@gmail.com</a>
11.	Last date for submission of claims	1 <sup>st</sup> April, 2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not known as on publication date as per the information available with IRP.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process (“CIRP”) of Jouelana Construction Private Limited on 18<sup>th</sup> March, 2025.

The creditors of Jouelana Construction Private Limited, are hereby called upon to submit their claims with proof on or before 1st April, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19<sup>th</sup> March, 2025

Place: Mumbai



*Debi Prasanna Sarangi*

**Debi Prasanna Sarangi**  
Interim Resolution Professional

IBBI Reg. No.: IBBI/IPA-002/IP-N00158/2017-2018/10405  
AFA: AA2/10405/02/300625/203279 valid up to 30/06/2025